

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 50765 of 2014

[Arising out of Order-in-Appeal No. 167-168/CE/Appeal/DLH-IV/2013 dated 25.10.2013 passed by the Commissioner (Appeals) of CE, Delhi-IV, Faridabad]

Naveen Sood

Director of Vee Gee Industrial Enterprises Pvt Ltd
Plot No. 31B, Industrial Area, NIT,
Faridabad, Haryana 121001

.....Appellant

VERSUS

**Commissioner of Central Excise,
Delhi-IV**

New CGO Complex, NH-IV,
Faridabad, Haryana

.....Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Sh. Raman Mittal, Authorized Representative

CORAM:

HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60225/2024

DATE OF HEARING: 09.05.2024

DATE OF DECISION: 09.05.2024

PER BENCH

The learned AR for the Revenue submits that the appellant has opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained discharge certificate i.e. Form-4 on payment of full and final settlement of dues, which has been placed on record. In view of

the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

RA_Saifi